

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**NEW DELHI**

**Petition No. 183/TT/2011**

Subject: Determination of transmission tariff for (a) combined assets of Tirunelveli-Edamon 400 kV D/C line, 2 Nos. switchable line reactors at Udumalpet Sub-station and Cochin (Muvattapuzha)- Trichur 400 kV D/C Quad Line, and (b) combined assets of 315 MVA, 400/220 kV, ICT-I along with downstream system and ICT-II at Cochin for the period from 1.1.2012 to 31.3.2014 under Kudankulam ATS in SR for tariff block 2009-14

Date of hearing: 6.12.2012

Coram: Shri S. Jayaraman, Member  
Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner: PGCIL

Respondents: Karnataka Power Transmission Corporation Ltd., Bangalore & 14 others

Parties Present: Shri S.S. Raju, PGCIL  
Shri MM. Mondal, PGCIL  
Shri Mohd. Mohsin, PGCIL

**Record of Proceedings**

The representative of the petitioner PGCIL has submitted as under:-

- (a) As per the investment approval, the project was to be completed in 30 months from the date of investment approval, i.e. by December 2009, whereas the transmission asset was actually commissioned on 1.12.2011;
- (b) The reasons for delay of 24 months have been explained in its affidavit dated 3.11.2011 filed by PGCIL. The Muvattapuzha- North Trichur transmission line is being constructed by utilizing 58 Km corridor of existing KSEB line and a new corridor of 20 Km (approx.). Severe RoW problem in the new corridor cropped up after commencement of construction of the line in 2008 leading to several court cases. Moreover, the 220 kV line corridor which was to be handed over by KSEB to PGCIL in July 2009 was actually handed over on

10.2.2010. Thereafter dismantling of existing line commenced immediately and construction of new towers commenced in April 2010;

- (c) The delay was for reasons beyond the control of the petitioner and may be condoned;
  - (d) The completion cost is within the apportioned approved cost and there is no cost over-run. Initial spares may be allowed on the overall basis;
  - (e) The Management Certificate and revised tariff calculations have been filed.
2. None appeared for the respondents.
  3. Order in the petition was reserved.

By order of the Commission

Sd/-  
(T. Rout)  
Joint Chief (Law)  
14.12.2012